

ITEM NO.803

COURT NO.13

SECTION XV

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

PETITION FOR SPECIAL LEAVE TO APPEAL (C) NO. 29771/2024

[Arising out of impugned final judgment and order dated 04-10-2024
in WPC No. 3110/2019 passed by the Gauhati High Court]

RAMJAN KHAN & ANR.

PETITIONER(S)

VERSUS

THE STATE OF ASSAM & ORS.

RESPONDENT(S)

[TO BE TAKEN UP AT 2.00 P.M.]

WITH

SLP(C) No. 30249/2024 (XV)

SLP(C) No. 2172/2025 (XV)

SLP(C) No. 2145/2025 (XV)

SLP(C) No. 1645/2025 (XV)

IA No. 294432/2025 - PERMISSION TO FILE ADDITIONAL
DOCUMENTS/FACTS/ANNEXURES

SLP(C) No. 2120/2025 (XV)

SLP(C) No. 2672/2025 (XV)

IA No. 26116/2025 - PERMISSION TO FILE ADDITIONAL
DOCUMENTS/FACTS/ANNEXURES

SLP(C) No. 3704/2025 (XV)

IA No. 33680/2025 - PERMISSION TO FILE ADDITIONAL
DOCUMENTS/FACTS/ANNEXURES

SLP(C) No. 2411/2025 (XV)

IA No. 23444/2025 - PERMISSION TO FILE ADDITIONAL
DOCUMENTS/FACTS/ANNEXURES

DIARY NO(S). 3939/2025 (XV)

IA No. 57935/2025 - CONDONATION OF DELAY IN FILING
IA No. 57933/2025 - PERMISSION TO FILE ADDITIONAL
DOCUMENTS/FACTS/ANNEXURES

SLP(C) No. 6695/2025 (XV)

IA No. 50039/2025 - PERMISSION TO FILE ADDITIONAL DOCUMENTS/FACTS/ANNEXURES

DIARY NO(S). 4263/2025 (XV)

IA No. 60935/2025 - CONDONATION OF DELAY IN FILING
IA No. 60938/2025 - PERMISSION TO FILE ADDITIONAL DOCUMENTS/FACTS/ANNEXURES

DIARY NO(S). 4744/2025 (XV)

IA No. 57583/2025 - CONDONATION OF DELAY IN FILING
IA No. 57581/2025 - PERMISSION TO FILE ADDITIONAL DOCUMENTS/FACTS/ANNEXURES

DIARY NO(S). 4746/2025 (XV)

IA No. 55938/2025 - CONDONATION OF DELAY IN FILING
IA No. 55940/2025 - PERMISSION TO FILE ADDITIONAL DOCUMENTS/FACTS/ANNEXURES

DIARY NO(S). 5285/2025 (XV)

IA No. 54438/2025 - CONDONATION OF DELAY IN FILING
IA No. 54436/2025 - PERMISSION TO FILE ADDITIONAL DOCUMENTS/FACTS/ANNEXURES

DIARY NO(S). 5306/2025 (XV)

IA No. 62803/2025 - CONDONATION OF DELAY IN FILING
IA No. 62802/2025 - PERMISSION TO FILE ADDITIONAL DOCUMENTS/FACTS/ANNEXURES

SLP(C) No. 10663-10666/2025 (XV)

SLP(C) No. 15592/2025 (XV)

IA No. 115440/2025 - EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT

SLP(C) No. 13633/2025 (XV)

IA No. 97287/2025 - EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT

SLP(C) No. 10661/2025 (XV)

SLP(C) No. 14680/2025 (XV)

SLP(C) No. 30088-30091/2025 (XV)

FOR ADMISSION and I.R.

IA No. 242061/2025 - EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT

SLP(C) No. 34935/2025 (XV)

Date : 23-02-2026 These petitions were MENTIONED today.

CORAM :

HON'BLE MR. JUSTICE AHSANUDDIN AMANULLAH
HON'BLE MR. JUSTICE R. MAHADEVAN

For Petitioner(s) :

Mr. Manish Goswami, Sr. Adv.
Mr. Gaurav Shukla, Adv.
Mr. Rameshwar Prasad Goyal, AOR

Mr. Kaushik Choudhury, AOR

Ms. Anisha Upadhyay, AOR

Ms. Anasuya Choudhury, AOR

Mr. M. R. Shamshad, Sr. Adv.
Mr. Adeel Ahmed, AOR

For Respondent(s): Mr. Chinmoy Pradip Sharma, Sr. A.A.G.
Ms. Diksha Rai, AOR

Mr. Chinmoy Sharma, Sr. A.A.G.
Mr. Shuvodeep Roy, AOR

Mr. Chinmoy Pradip Sharma, Sr. A.A.G.
Mr. Ankit Roy, AOR

Mr. Debojit Borkakati, AOR

O R D E R

Mr. Chinmoy Pradip Sharma, learned Sr. A.A.G. appearing for the respondent-State of Assam prays for further time. We are aghast at such a stand taken. We are of the firm opinion that this matter is only being

delayed for some reason or the other, which, in our tentative view, is not *bonafide*. Even the information which the Court had sought, was not for the first time raised, as it has been raised a number of times earlier also and as per learned Senior Counsel for the petitioners, five times adjournment has been granted. Thus, granting a further adjournment, that too, on an issue which we find the authorities ought to have already compiled for themselves for so long years, when the controversy initially started, is absolutely not justified.

2. Be that as it may, let the affidavit be filed by 27.02.2026, failing which exemplary cost shall be imposed on the respondent-State of Assam.

3. We further clarify that if we find there is casualness in the approach, or statements are made without any basis only for the purposes of frustrating the cause, the Court would make the officer personally liable. For this reasons, we direct that the affidavit shall be filed personally affirmed by the Chief Secretary, State of Assam.

4. List on 11.03.2026 at 3.00 p.m.

(POOJA SHARMA)
AR-CUM-PS

(KOMAL)
COURT MASTER (NSH)